

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 2162 of 2024**

**IN THE MATTER OF:**

**CFM Asset Reconstruction Pvt. Ltd. ...Appellant**

**Versus**

**IDBI Bank Ltd. & Anr. ...Respondents**

**Present:**

**For Appellant : Mr. Krishnendu Datta, Sr. Advocate, Mr. Anuj Tiwari, Mr. Rahul Gupta, Mr. Kaustubh Rai, Ms. Aroshi Pal, Ms. Bandita, Advocates.**

**For Respondents : Mr. Ramji Srinivasan, Sr. Advocate, Ms. Surabhi Khattar, Ms. Prachi Jain, Mr. Sriharsh Raj, Advocates for R-1.**

**Mr. Arjun Bhatia, Advocate.**

**Mr. Prakhar Tandon, Mr. Aditya Shukla, Mr. Agam Maloo, Advocates for R-2.**

**With**

**Company Appeal (AT) (Insolvency) No. 2139 of 2024**

**IN THE MATTER OF:**

**Mukesh Verma (RP of JBF Industries Ltd.) ...Appellant**

**Versus**

**IDBI Bank Ltd. ...Respondent**

**Present:**

**For Appellant : Mr. Abhijeet Sinha, Sr. Advocate, Mr. Prakhar Tandon, Mr. Aditya Shukla, Mr. Agam Maloo, Advocates.**

**For Respondent : Mr. Ramji Srinivasan, Sr. Advocate, Ms. Surabhi Khattar, Ms. Prachi Jain, Mr. Sriharsh Raj, Advocates for R-1.**

**Mr. Arjun Bhatia, Advocate.**

**ORDER**  
**(Hybrid Mode)**

**21.11.2024:** Issue notice. Let reply be filed by the Respondents within two weeks. Rejoinder be filed within 10 days thereafter.

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List this appeal on **17.01.2025**.

In the meantime, till the next date no plan shall be put for voting.

We make it clear that in view of the issues raised in the appeal, the appeal itself be disposed of on the next date.

**[Justice Ashok Bhushan]**  
**Chairperson**

**[Barun Mitra]**  
**Member (Technical)**

**[Arun Baroka]**  
**Member (Technical)**

*Archana/nn*